

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 101
CP (IB) No. 176/Chd/Pb/2022

IN THE MATTER OF:

Sunil Jain

...

Petitioner

Under Section: 94(1), IBC 2016

Order delivered on 18.04.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Ankush Rampal, Advocate

For the Respondent : None

For the RP : Mr. Deepankur Sharma, RP in person

ORDER

Compliance affidavit in pursuance of order dated 30.01.2024 has been filed by the RP but it is not clearly mentioned in the affidavit regarding the asset, liability and income of personal guarantor. It is seen that notice was issued to the debtor and he had supplied the documents. He is directed to file fresh affidavit of service notice within one week and thereafter supplying the additional documents if any, then fresh affidavit of service be filed by RP within two weeks.

Let this matter be listed on 30.05.2024.

Sd/-

**(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**